

**DIVISION BENCH**

**ITEM NO.127**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.585/2023 IN CP (IB) No.55/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S LML LTD</b>
<b>UNDER SECTION</b>	<b>10 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. G P Madaan with *: For the Applicant/ Liquidator*  
Mr. Aishwarya Adlakha, Advs.

**ORDER**

**IA No.585/2023**

Ld. Counsel representing the Applicant/ Liquidator is present through VC.

- 1.** In this application, the claim had been sought against the EPFO. Initially, the EPFO was not impleaded in the array of the respondents, however, the EPFO as well as the State Bank of India have been added in the array of the respondents. The reply on behalf of the said added respondents are not still available on record.
- 2.** Let the reply be filed by the EPFO as well as by the State Bank of India positively within a period of ten days with an advance copy to be supplied to the Ld. Counsel representing the Applicant.
- 3.** The matter is adjourned for further hearing on 8<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**17<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*